
(2011) 07 KAR CK 0209

In the Karnataka High Court

Case No : Writ Petition No. 27149 of 2011 (Om-Police)

M/s Amma Recreation Association

APPELLANT

Vs

The State of Karnataka and Others

RESPONDENT

Date of Decision : 22-07-2011

Acts Referred:

Citation : (2011) 07 KAR CK 0209

Hon'ble Judges : A.S. Bopanna, J

Bench : Single Bench

Advocate : S. Raju and Associates, for the Appellant; M.C. Nagashree, HCGP, for the Respondent

Judgement

A.S. Bopanna

1. Learned Government Advocate to accept notice for respondents and file memo of appearance in four weeks. The petitioner is before this Court seeking for a direction to respondents herein not to interfere in the peaceful recreational and cultural activities carried on by the petitioner in the club premises as per the legal requirements.

2. The petitioner claims to be a recreational club wherein the members of the club are permitted to play games of recreation such as chess, carrom, dart game, wall game, poker, coin game, six colour games, rummy, table tennis, billiards/snooker, cards club, skill game, video game, joker bonus and all indoor games. It is therefore the contention that no unlawful activity is being carried on in the said premises. The grievance of the petitioner is that the respondents are insisting on the petitioner to secure licence despite the does not require a licence. The petitioner is therefore before this Court.

3. Having beard the learned counsel appearing for the parties, it is to be noticed that several matters of the like nature have arisen before this Court and this Court has consistently taken the view that in respect of the present nature of activities in a recreational club, the same does not require licence, Hence, the

respondents are not justified in insisting on the same. However, the respondents would have the liberty of monitoring the activities of the club and taking action only if there are any illegal activities carried on in the premises.

4. In that view of the matter, the petition is disposed of with a direction to the respondents not to insist on the petitioner to secure a licence in respect of the activities stated to have been earned on by the petitioner. However, it is made clear that the respondents would be entitled to monitor the activities and take, action, if the "petitioner indulges, in any illegal activities in the club premises. With the above observations, the petition stands disposed of No order as to costs.